

Foreign Collaboration in Industrial Products

*141. SHRI P. M. SAYEED;
SHRI M. V. CHANDRA-
SHEKHARA MURTHY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether for containing the growth of monopolistic tendencies in certain sectors of the economy, the Union Government have allowed foreign collaboration in the Industrial products;

(b) if so, how far this is true;

(c) what are the details of the industrial products; and

(d) to what extent the purpose has been achieved?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). Government's policy to regulate and control monopolistic tendencies has been dealt with in the Statement on Industrial Policy presented to Parliament on 23-12-1977 in paragraphs 17, 18 and 19. In particular the Policy Statement has mentioned that in licensing other activities of large scale industry, particularly of units belonging to large houses, Government would pay due regard to the existing share of these units in the total domestic production of these items. It will be the policy of Government to ensure that no unit or business group acquires a dominant or monopolistic position in the market. The present industrial activities of the Large Houses will be scrutinised so that unfair practices arising out of manufacturing inter-linkages are avoided.

Government's policy regarding foreign collaboration is selective and in conformity with national priorities. It has been elaborated in paras 22 to 26 of the Statement on Industrial Policy presented to Parliament on 23-12-1977. Government have also issued a Press Note on 28th December 1978, a copy of which is laid on the

Table of the House. [Placed in Library. See No. LT-393379] wherein an illustrative list of industries where no foreign collaboration, financial or technical, is considered necessary has been given. It has been emphasised in the Press Note that Government would consider import of technology even in these fields, *inter alia*, if indigenous technology for these items is too closely held and is not available for use by the entrepreneurs on competitive terms. Consistent with the above policy, Government have allowed recently foreign collaboration in important industries such as Fibre Glass, Acetylene Black, Carbon Black, Graphite allotropes, Relays and Tyre Valves. These industrial units have yet to stabilise their production.

Work Done by Sarkar Commission

1201. SHRI L. L. KAPOOR:
SHRIMATI MRINAL GORE:
SHRI SHARAD YADAV:

Will the Minister of INDUSTRY be pleased to state:

(a) the work done by the Sarkar Commission so far;

(b) whether there has been any delay due to the faulty or vague terms of reference; and

(c) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) Investigation in respect of substantial part of the items covered by the terms of reference not affected by court injunctions, has been completed by the Commission.

(b) and (c). The terms of reference of the Commission are vast and varied and cover instances of irregularities, lapses and improprieties arising from the main report of the Industrial Licensing Policy Inquiry Committee, allegations about the Birla Group of Concerns which were referred to the Industrial Licensing Policy Inquiry